## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Application No.29 & 2 Ors./(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

NAME OF THE PARTIES: M/s. Jyoti Structures Limited.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

## **ORDER**

## APPLICATION NO.29 & 2 Ors. /73(4)/NCLT/MB/MAH/2017

None present from the Petition side whereas Representative of the Corporate Debtor is present.

Representative of the Corporate Debtor submitted that Insolvency Resolution process has been initiated against Jyothi Structures Ltd. in CP 1137 of 2017 vide Order dated 4.7.2017, whereby looking at the order filed by the Corporate Debtor, the applications are hereby dismissed with liberty to make their claim before Insolvency Resolution Professional.

Accordingly, these Applications are hereby dismissed with liberty aforementioned.

Sd/-

V. NALLASENAPATHY

Member (Technical)

**B.S.V. PRAKASH KUMAR** Member (Judicial)